(8)

Single Bench

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No 282/2013

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th August, 2017, 10.30 A.M

Name of the Company		Dr.Narendra Prasad & AnrVersus- Arvind Hospital Pvt.Ltd & Ors		
Under Section		397/398 O & M		
SI. No.	Representativ LET	ition of Authorized ve (IN CAPITAL TERS)	Appearing on behalf of	
2) Mr. Soumatho Ghose, Adv For Petitionens (James 2) Mr. Shounak Mitra, Adv.				
4)			foly Fos	- nan

08 08 2017 C.P.No.282/2013 – Dr. Narendra Prasad & Anr. Vs. Arvind Hospital Pvt. Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of the petitioner(s) as well as respondent(s) are present.

Ld. Lawyer appearing on behalf of the petitioner submitted that they are agreeable for settlement and have given proposal to the respondent but so far respondent has not yet given any reply. On perusal of the records, it is found that vide order dated 12.05.2017 the petitioner has fairly shown their desire to have a fair exit and accordingly the proposal has been given to the respondent.

Ld. Lawyer appearing on behalf of the respondent submitted that he needs some time to give everything in writing to the petitioner with regard to their proposal. In the event of failure or non-receipt of any proposal by the respondent, the matter shall proceed as per law.

Since the matter is pending since long and due for settlement, the petitioner also desires to have a fair exit. Under such circumstances, I find it expedient that both parties should be personally present in the court on the next date so that the matter can be settled then and there.

Fixed. On 01.09.2017